

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-410(PB)/2017**

**IN THE MATTER OF:**

Yash Raj Films Pvt. Ltd.

.... Applicant/petitioner

Vs.

Data Services Pvt. Ltd.

.... Respondent

**Order under Section 9**

**Order delivered on 15.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**S.K. MOHAPATRA**

**Hon'ble Member (T)**

For the Applicant/petitioner: Mr. Sumeer Sodhi and Mr. Anirudh Chadha,  
Advocates

For the Respondent:

**ORDER**

Learned counsel for the applicant has requested for six weeks' time so as to settle the matter. On the other hand, learned counsel for the respondent states that some funds are to come which may take some time. However, on account of the time line provided by the Insolvency and Bankruptcy Code, 2016 we are unable to grant six weeks' time. We grant one last opportunity to the parties to reach any settlement within two weeks failing which the matter shall be heard on merit and decided accordingly. No further adjournment shall be granted.

List for further consideration on 30.01.2018.

Sd-

**(M.M. KUMAR)**  
**PRESIDENT**

Sd-

**(S.K. MOHAPATRA)**  
**(MEMBER TECHNICAL)**

**15.01.2018**

**Vineet**